## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(CA)-(CAA): (ND)/2017

## IN THE MATTER OF:

M/s. Agrentium International(P) Ltd.

... PETITIONER

SECTION:

Under Section 230-232

Order delivered on 28.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Rajan Khanna, Advocate

For the Respondent

<u>ORDER</u>

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner requests for some time to file the consent affidavits from the shareholders and Creditors including the Secured Creditors as only consent letters have been enclosed along with the petition.

Taking into consideration the request, 3 weeks time is granted to file the affidavit as required under the provisions of the Companies Act, 2013.

Post the matter on 22.9.2017.

Sd- pM)
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 28.8.2017